

12.02 hrs.

PAPERS LAID ON THE TABLE

AIRCRAFT (AMENDMENT) RULES, 1978
THE MINISTER OF TOURISM AND
CIVIL AVIATION (SHRI PURU-
SHOTTAM KAUSHIK): I beg to lay
on the Table a copy of the Aircraft
(Amendment) Rules, 1978, (Hindi and
English versions) published in Noti-
fication No. G.S.R. 1147 in Gazette of
India dated the 16th September, 1978
under section 14-A of the Aircraft
Act, 1934 together with an explana-
tory note. [Placed in Library. See
No. LT-2990/78].

NOTIFICATIONS UNDER CUSTOMS ACT,
1962 AND CENTRAL EXCISE RULES, 1944
AND ANNUAL REPORT OF INDUSTRIAL
FINANCE CORPORATION OF INDIA FOR THE
PERIOD ENDED 30-6-1978

THE MINISTRY OF STATE IN
THE MINISTRY OF FINANCE (SHRI
ZULFIQUARULLAH): I beg to lay
on the Table:—

(1) A copy each of the following
Notifications (Hindi and English ver-
sions) under section 159 of the Cus-
toms Act, 1962:—

(i) G.S.R. 561(E) published in
Gazette of India dated the 23rd
November, 1978 together with an
explanatory memorandum regard-
ing revised rate of exchange for
conversion of Swiss Francs into
India currency or *vice-versa*.

(ii) G.S.R. 563(E) published in
Gazette of India dated the 29th
November, 1978 together with an
explanatory memorandum exempting
rough uncut precious stones from
whole of the auxiliary duty of cus-
toms.

[Placed in Library. See No. LT-
2991/78].

(2) A copy each of the following
Notifications (Hindi and English ver-
sions) issued under the Central Ex-
cise Rules, 1944:—

(i) G.S.R. 1388 published in
Gazette of India dated the 25th

November, 1978 together with an ex-
planatory memorandum amending
notification No. 68/71—CE dated the
29th May, 1971 to incorporate an
explanation defining the expression
'flexible and 'rigid' for levy of ex-
cise duty on plastics.

(ii) G.S.R. 1389 published in
Gazette of India dated the 25th
November, 1978 together with an
explanatory memorandum amend-
ing Notification Nos. 72/71-CE and
75/71-CE dated the 29th May, 1971
to insert an explanation clarifying
the terms 'rigid' and 'flexible' for
levy of excise duty on plastics.

(iii) G.S.R. 1390 published in
Gazette of India dated the 25th
November, 1978 together with an
explanatory memorandum amending
Notification Nos. 70/71-CE and
70/71-CE dated the 29th May 1971
to insert an explanation clarifying
the terms 'flexible' and 'rigid' for
levy of excise duty on plastics.

[Placed in Library. See No. LT-2992/
78].

(3) A copy of the Annual Report
(Hindi and English versions) of the
Industrial Finance Corporation of
India for the year ended the 30th
June, 1978 along with the statement
showing the Assets and Liabilities
and Profit and Loss Account of the
Corporation, under sub-section (3)
of section 35 of the Industrial
Finance Corporation Act, 1948.
[Placed in Library. See No. LT-
2993/78].

ASSENT TO BILLS

SECRETARY: Sir, I lay on the
Table following two Bills passed by
the Houses of Parliament during the
current session and assented to since
a report was last made to the House
on the 1st December, 1978:—

1. The Employment of Children
(Amendment) Bill, 1978.

2. The Additional Duties of Ex-
cise (Textiles and Textile Articles)
Bill, 1978.